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Central Administrative Tribunal, Principal Bench

Original Application No. 2243 of 2002

New Delhi, this the 20th day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. All India MES Civilian Engineers
Association, T-4, No. 4
Poultry Farm Area,
Delhi Cantt-10

Through

S.K. Mann, General Secretary,

2. R.K. Bhattacharya,
Assistant Engineer (E/M)
112/4, Kabul Line,
Delhi Cantt. 10

3. R.K. Roy,
Assistant Engineer (Civil),
Garrison Engineer (South)
Delhi Cantt. 10

....Applicants

(By Advocate: Shri K.C. Mittal)

Versus

Union of India through

1. The Secretary,
Ministry of Defence
South Block, New Delhi.

2. Secretary
Ministry of Personnel, Public Grievances
and Pension,
North Block, New Delhi.

3. Engineer-in-Chief
Army Headquarter
Kashmir House,
DHQ PO New Delhi.

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicants seek a direction to the respondents to open the promotional avenues of diploma holder AEs. It is also claimed that a direction should be issued to finalise the



amendment of recruitment rules for Executive Engineers in this regard.

2. We are not dwelling into the merits of the matter because the same is stated to be pending with the respondents and recruitment rules have still to take a final shape. Once the matter is under consideration and rights of the applicants are stated to be deeply involved and what the recruitment rules are going to be framed, we dispose of the present application with the direction that respondent no.1 will consider and preferably finalise the amendment of the recruitment rules within four months of the receipt of the certified copy of the present order. It is made clear that the same should be considered taking note of the provisions of law in this regard.

V.K. Majotra

(V.K. Majotra)
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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